

Delivery schedule of INS Vikramaditya

2069. DR. CHANDAN MITRA: Will the Minister of DEFENCE be pleased to state:

- (a) the delivery schedule fixed for handling over of INS Vikramaditya (Gorshkov) aircraft carrier to Indian Navy after completion of repairs and sea trials;
- (b) the reasons for delay in handing over the same to Indian Navy;
- (c) whether Government proposes to levy penalties on the Russian side for failing to stick to delivery schedule;
- (d) if so, the details thereof;
- (e) if not, the reasons therefor; and
- (f) the remedial steps taken by Government to get the delivery of INS Vikramaditya at the earliest?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (b) Sir, as informed by the Russian side the delivery of the aircraft carrier INS Vikramaditya (Gorshkov), after completion of repairs and sea trials, would be made in the last quarter of 2013. The aircraft carrier was subjected to extensive trials for the first time for 108 days from 8th June 2012 to 23rd September 2012, with a part of the Indian crew on board, undergoing training during the sea trials. While a substantial scope of ship's equipment and aviation trials were completed during this period, the main propulsion plant trials to full power could not be completed due to defects encountered on boiler section. Rectification of the defect is likely to take six months.

(c) to (e) Liquidated Damages (LD) clause for delays in delivery is incorporated in the contract. As per contract, LD is to be ascertained and levied within six months of ship's delivery.

(f) The Russian side has been requested to take up necessary measures to ensure delivery of ship in the last quarter of 2013.

Incidents of molestation of women by Army in Assam

2070. SHRI KUMAR DEEPAK DAS: Will the Minister of DEFENCE be pleased to state:

- (a) the details of incidents of molestation, rape of women by the Army in various places of the State of Assam during the last five years;